

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-103
IB-1135/ND/2019
New IA/4442/2021

IN THE MATTER OF:

M/s. Panoli Intermediates (India) Pvt. Ltd.
V/s.
M/s. VMA Enterprises Pvt. Ltd.

....Applicant

....Respondent

SECTION

U/s 9 IBC

Order delivered on 01.10.2021

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv Sanjay Kr Maria and Adv Anant Vijay Maria for IRP
For the Respondent : Advocate Anjali Jain

ORDER

IA/4442/2021:-

By filing this application, the applicant has prayed for withdrawal of Company Petition No. IB-1135/2019.

Heard the Ld. Counsel appearing for the applicant and perused the averments made in the application.

Ld. Counsel for applicant submits that he has received the Form-FA from the Operational Creditor, which is at Page 20 of the application and the matter was placed before the CoC and CoC in its meeting dated 07.09.2021 resolved and authorized the IRP to file withdrawal application by 100 per cent voting share, which is at Page 43 of the application. He further submitted that the IRP has already received the CIRP cost.

Considering the submissions, since the CoC has approved the withdrawal application by 100 per cent voting share and the IRP has already received the cost of CIRP, therefore, we



hereby permit the applicant to withdraw the application. Accordingly, the Company Petition No. IB-1135/2019 is **dismissed as withdrawn**.

With this order, the present IA-4442/2021 **stands disposed off**.

Sd/-
(K.K. VOHRA)
MEMBER (T)

Sd/-
(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

Lalit